(Department of Justice) Notification G. a R. No. 1175(E). dated the 4th November, 1986 publishing the High Court Judges (Amendment) Rules 1986, under sub-see-tion(3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in library *See* No. LT-3227|86]

Paper Laid

- II. A copy (in English and Hindi) of the Ministry of Law and Justice (Department of Justice) Notification G. S. R. No. 1176(E), dated the 4th November, 1986 publishing the Supreme Court Judges (Amend men) Rules, 1986 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service Act, 1958. [Plaeced in Library See No. LT-3228|86]
- I. Reports and Accounts (1985-86) of thV Refinery Bon&aigaon And chemicals Limited, Assam and related papers
- II. Report and Accounts (1985-86) of the Cochine Refineries Limited Ernakulam and Related papers

THE MINISTER OF STATE IN THE MINISTRY OF **PETROLEUM** NATURAL GAS (SHRI BRAHM DATT): Sir. I beg to lay on the Table, under sub section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers: —

- (i) (a) Twelfth Annual Report and Accounts of the Bongaigaon Refinery and Petrochemicals Limitd Assam, for the year 1965-86, together with Auditors' Report on the Accounts and the comments of the Controller and Audior General of India thereon
- (b) Review by Government on the working of the Company.

[Placed in Library. Sea No. LT. 3276)89 for (a) and (b)]

- (ii) (a) Twenty-fourth Annual Report and Accounts of the Cochin Refineries Limited, Ernakulam' for the year 1985-86 together with Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government the working of the Company.

[Placed in Library. See No. LT-3277J86 for (a) and (b)].

Reports of the Law Commission ofIndia

SHRIH.R.BHARDWAJ Sir, beg to lay on the Table, a copy each (in English and Hindi) of the follow ing papers: —

- (i) One Hundred and Fourteenth Report of the law Commission of India on Gram Nyayaaya. [Placed in Library. See No. LT-3279[86].
- (ii) One Hundred and Fifteenth Report of the Law Commission of India on Tax Courts. [Placed in Library. See No. LT-3278[86].

Report and Accounts (1985-86 of the Rharat Wagon and Engineering Com pany Limited Patma and Related paers

THE MINISTER OF STATE IN THE DEPARTMENT OF ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TE-WARY): Sir, I beg to lay on the Table, under subsection (1) of secton 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following Papers:

(i) Seventh Annual Report and ^ Accounts of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1975-86 together with the auditors' Report on the Accounts and the comments of the

for Deletion of Arts 310, 311(2) A, B, and C of the Constitutions

Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-3280/86 for (i) and (ii)]

- I. Report and Accounts (1985-86) of the Smith Stanistreet Pharmaceuticals Limited, Calcutta and Related Papers.
- II. Drugs (Price Control) Amendment Order, 1986..

THE MINISTER OF STATE IN THE DEPARMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): Sir, I beg to lay on the Table: —

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Eighth Annual Report and Accounts of the Smith Stanistreet Pharmaceuticals, Limited, Calcutta for the year 1985-86 together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor Genral of India thereon.
- (ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-3282/86 for (i) and (ii)]
- II. A copy (in English and Hindi) of the Ministry of Industry (Department of Chemicals and Petro-Chemi-cals) Notification S. O. No. 749(E), dated the 21s (October, 1986, publishing the Drugs (Price Control) Amendment Order, 1986, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3281/86],

Reference to Demonstration by State Government Employees for Deletion of Articls 310 and 3111 (Z) A, B, and C of the constitution

MR. CHAIRMAN; Mr. Sukomal' Sen. This *is* regarding the demostra-tion by the Government employees and Shri Satya Prakash Malaviya and Shri Chitta Basu will also associate themselves. (*Interruptions*).

र्था शरव यादव (उत्तर प्रदेश) : मेरी एक बात मुनिये। जो बिहार में बाई-इलेक्शन हुए हैं वहां सब के सब बूथ कैंप्बर हो गये...(ब्यवधान)

MR. CHAIRMAN: Mr. Yadav, will you sit down or not? You cannot raise it. Please sit down. (*Interruption*)

श्री शरद यादव : पूरे देश में हूट हो रही है। इस बात को देश के लाखों लोग जानते हैं, ग्राम जनता जानती है...(क्य-वधान)

श्री सत्य प्रकाश मालबीय (उत्तर प्रदेश): डकैती हुई है, लूट हुई है, हमारा स्पेशल मेंशन है।

MR. CHAIRMAN; I will not allow you to speak. (*Interruptions*) Nothing will go on record.

भो शरद यादव : इस पर पूरी डिवेट कराइये (ध्यवधाम)

MR. CHAIRMAN: You can raise question only with my permission. The permission has been refused in this matter. Therefore, you cannot raise it. (*Interruptions*). Mr. Yadav, don't tax my patience. Don't force me to take action. Nothing will go on record, i Will you sit down or not?